

1976 issued by the President in relation to the State of Tamil Nadu.

(ii) A Statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT—11422/76]

**NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951 RE. IAS, IPS AND IFS**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The Indian Administrative Service (Appointment by Promotion) Fifth Amendment Regulations, 1976, published in Notification No. G.S.R. 1461 in Gazette of India dated the 16th October, 1976.
- (ii) The Indian Police Service (Appointment by Promotion) Second Amendment Regulations, 1976 published in Notification No. G. S. R. 1462 in Gazette of India dated the 16th October, 1976.
- (iii) The Indian Forest Service (Appointment by Promotion) Third Amendment Regulations, 1976, published in Notification No. G.S.R. 1463 in Gazette of India dated the 16th October, 1976.
- (iv) The Indian Administrative Service (Cadre) Amendment Rules, 1976, published in Notification No. G.S.R. 1464, in Gazette of India dated the 16th October, 1976.
- (v) The Indian Police Service (Cadre) Amendment Rules,

1976, published in Notification No. G.S.R. 1465 in Gazette of India dated the 16th October, 1976.

- (vi) The Indian Forest Service (Cadre) Amendment Rules, 1976, published in Notification No. G.S.R. 1466 in Gazette of India dated the 16th October, 1976.

[Placed in Library. See No. LT—11423/76]

**POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH (AMNDT.) REGULATIONS, 1976 AND CERTIFIED ACCOUNTS OF AIIMS, NEW DELHI FOR 1974-75**

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): I beg to lay on the Table—

- (1) A copy of the Post Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Regulations, 1976 (Hindi and English versions) published in Notification No. G.S.R. E3 in Chandigarh Administration Gazette dated the 18th May, 1976, issued under section 32 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.

[Placed in Library. See No. LT—11424/76]

- (2) A copy of the Certified Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1974-75, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.

[Placed in Library. See No. LT—11425/76]

**INDIAN TELEGRAPH (EIGHTH AMNDT.) RULES, 1976**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA): I beg to lay on the Table a copy of

the Indian Telegraph (Eighth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1320 in Gazette of India dated the 11th September, 1976, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-11426/76]

REVIEW AND ANNUAL REPORTS OF ORISSA AGRO AND SMALL INDUSTRIES CORPORATION LTD., CUTTACK FOR 1968-69 AND 1969-70 WITH STATEMENTS FOR DELAY AND NOT LAYING IN HINDI

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): I beg to lay on the Table—

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review (Hindi and English versions) by the Government on the working of the Orissa Agro and Small Industries Corporation Limited, Cuttack, for the years 1968-69 and 1969-70.
- (ii) Annual Report of the Orissa Agro and Small Industries Corporation Limited, Cuttack, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iii) Annual Report of the Orissa Agro and Small Industries Corporation Limited, Cuttack, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) explaining the reasons for not laying

simultaneously the Hindi versions of the Reports mentioned at (ii) and (iii) above.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) above.

[Placed in Library. See No. LT-11427/76]

NOTIFICATIONS UNDER GOVT. SAVINGS BANKS ACT, 1973 AND GOVERNMENT SAVINGS CERTIFICATES ACT, 1959

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—

- (i) The Post Office Savings Banks (Fourth Amendment) Rules, 1976, published in Notification No. G.S.R. 813 (E) in Gazette of India dated the 24th September, 1976.
- (ii) The Post Office Savings Banks (Fifth Amendment) Rules, 1976, published in Notification No. G.S.R. 1469 in Gazette of India dated the 16th October, 1976.

[Placed in Library. See No. LT-11428/76]

(2) A copy of the National Savings Certificates (Fifth Issue) (Third Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 824 (E), in Gazette of India dated the 29th September, 1976, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.

[Placed in Library. See No. LT-11429/76]